

**Central Administrative Tribunal
Principal Bench, New Delhi**

**OA No.1974/2018
MA No.2225/2018**

New Delhi, this the 21st May of 2018

Hon'ble Mrs. Jasmine Ahmed, Member (J)

Hon'ble Ms. Praveen Mahajan, Member (A)

1. Prabhu Lal Jat (Aged about 49 years)
S/o Sh. Kana Ram Jat
Working as Physiotherapist
In National Institute of Tuberculosis & Respiratory Disease
Sri Aurobindo Marg, Near Quatab Minar
New Delhi-30.

2. Narbadeshwar Singh (Aged about 52 Years)
S/o Sh. Ram Pyare Singh
Working as Medical Social Worker
In National Institute of Tuberculosis & Respiratory Disease
Sri Aurobindo Marg, Near Quatab Minar
New Delhi-30.

..... Applicants

(By Advocate: Mr. R.K. Shukla)

Versus

1. Union of India, through
The Secretary,
Ministry of Health and Family Welfare
Nirman Bhawan, New Delhi-110001.

2. The Director
National Institute of Tuberculosis & Respiratory Disease
Sri Aurobindo Marg, Near Quatab Minar
New Delhi-30.

3. The Chief Medical Officer (Admn.)
National Institute of Tuberculosis & Respiratory Disease
Sri Aurobindo Marg, Near Quatab Minar
New Delhi-30.

4. The HOD (Hospital Administration)
National Institute of Tuberculosis & Respiratory Disease
Sri Aurobindo Marg, Near Quatab Minar
New Delhi-30. Respondents

(By Advocate: Mr.R.N. Singh)

ORDER (ORAL)

By Hon'ble Mrs. Jasmine Ahmed, Member (J);-

MA No. 2225/2018 filed for joining togetherwith is allowed.

2. The applicants have filed this OA under Section 19 of the Administrative Tribunal's Act., 1985, seeking the following relief(s):-

- (a) to quash and set aside the impugned orders dt.8.3.2018 (Ann.A-1 (Colly) and orders dated 16.4.2018 (Ann A-(Colly) directing the respondents to maintain the earlier status of the applicants with regard to in -situ promotion given earlier.
- (b) to direct the respondents to withdraw the order dt. 16.4.2018 and 8.3.2018 passed by them in respect of applicants thereby directing the institute to take final view in terms of letter dt.6.2.2018 thereby seeking concurrence of Ministry of Finance for in-situ promotion.
- (c) to pass any other or further relief which this Hon'ble Tribunal deems fit and proper in the facts and circumstances of the case and OA be allowed with all consequential benefits.

3. After hearing for some time, learned counsel for the applicants submits that he intends to prefer a fresh detailed comprehensive representation before the competent authority ventilating the grievance of the applicants. Accordingly, he is permitted to do so within seven days from today, and the respondents are directed to take a decision on the said comprehensive representation within six weeks from the date of receipt of the representation.

4. In view of the above, the OA is disposed of.

**(Praveen Mahajan)
Member (A)**

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**(Jasmine Ahmed)
Member (J)**

